

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II, SECTION 3, SUB-SECTION (i)]

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(Department of Revenue)**

**Notification No. 02/2019-Customs (ADD)**

New Delhi, the 15<sup>th</sup> January, 2019

G.S.R. (E).- In exercise of the powers conferred by sub-rule (2) of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, hereby rescinds the notifications of the Government of India in the Ministry of Finance (Department of Revenue) as specified in column (2) of the Table below, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* corresponding number G.S.R. as specified in column(3) of the said Table, except as respects things done or omitted to be done before such rescission.

TABLE

S.NO.	Notification No.	GSR No.
(1)	(2)	(3)
1.	30/2018-Customs (ADD), dated 30-05-2018	514(E) dated 30-05-2018
2.	31/2018-Customs (ADD), dated 30-05-2018	515(E) dated 30-05-2018

[F.No.354/211/2016-TRU]

(Gunjan Kumar Verma)  
Under Secretary to the Government of India